



2026:AHC:16938

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5091 of 2025

Raj Kumar

.....Petitioner(s)

Versus

State Of U.P And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Praveen Kumar Singh, Rahul Kumar Tyagi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1.Heard learned counsel for the petitioner and learned Standing Counsel for the State-respondents.

2.The instant writ petition has been filed inter alia seeking the following relief:-

"i.Issue an appropriate writ, order or direction directing and commanding direct the respondent no.2 to decide the revision bearing revision no. 1327 of 2016, Computer Case No. 201654143600001327 Baliraj and Others vs, Gaon Sabha Vazirpur and others, arising out of the proceedings under section 9A(2) of the UP Consolidation of Holdings Act, 1953 in the decades of 1970. "

3. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

4. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Deputy Director of Consolidation (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order.

5. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

6. With the aforesaid direction, present writ petition is disposed of.

January 22, 2026
Priyanka

(Dinesh Pathak,J.)